

Gas Pipeline From Oman

*58. SHRI SHANKERSINH VAGHELA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the techno-economic feasibility of gas pipeline from Oman to India has been established;

(b) if so, the quantum of gas likely to be delivered through this pipeline;

(c) the first landfall point of this pipeline in India; and

(d) the requirements of gas as projected by the various states?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). The phase I of the feasibility study for transporting 57.0 MMSCMD of gas from Oman to India has been completed by the Oman Oil Company.

(c) The land fall point will be decided on techno-economic considerations.

(d) A total demand of 260 MMSCMD has been registered with GAIL from the various States.

Allocation of Water to Delhi

*59. SHRI ATAL BIHARI VAJPAYEE:
KUMARI FRIDA TOPNO:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have received any request from the Government

of National Capital Territory of Delhi regarding releasing of more water to Delhi from Haryana;

(b) if so, the action taken by the Union Government thereon;

(c) whether the Government of National Capital Territory of Delhi has also urged the Union Government to set up a upper Yamuna River Board,

(d) if so, the response of the Union Government thereto; and

(e) the steps taken or proposed to be taken by the Union Government to provide due share of river water to Delhi?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) and (b). Yes, Sir. Union Government have been receiving request from Delhi for releasing more water to Delhi from Haryana. Such requests have been referred to Haryana for favourable consideration.

(c) and (d). The co-basin States of Yamuna basin have agreed in principle to set up an Upper Yamuna River Board A headed by Member (WP), Central Water commission with members from the co-basin states has prepared the draft constitution and function of the Upper Yamuna River Board.

(e) Delhi is already receiving its due share of surplus Ravi-Beas waters from Bhakra Beas Management Board through Bhakra Main Line and Canal systems in Punjab and Haryana Allocation of Yamuna waters upto Okhla based on mean annual availability has been discussed by the co-basin states. There has been a general

agreement on the of water to be allocated to each of the States However quantity there has been no agreement on the time frame for its implementation

Rigs For Oil Exploration

*60 SHRI CHITTA BABU Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether ONGC hires a large number of rigs for oil exploration,

(b) if so, the number of rigs of different countries hired and the rent paid during the last three years year-wise,

(c) the average rate of rent in the internal market during each year

(d) whether indigenous rigs are avail-

able in the country;

(e) if not, whether any attempt has since been made to manufacture rigs in the country,

(f) whether the Government propose to withdraw the rigs from West Bengal, Bihar and Tripura, and

(g) if so, the reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) at present 31 charter hired rigs are working for ONGC

(b) The number of rigs hired from different foreign countries and total rent paid during the last three years is as follows

	<i>Total number of rigs hired</i>	<i>Total rent paid (Rs /crores)</i>
1990-91	12	136.89
1991-92	6	92.98
1992-93	6	168.76

(c) The internal market rates for rigs are not available since ONGC hires rigs against global tendering and the rates received are internationally competitive rates

(d) Yes, Sir

(e) Does not arise

(f) and (g) AS Per ONGC is VIIIth five year plan, a reduction in the number of drilling rigs is planned for West Bengal and no drilling is planned in Bihar No change is

planned in the number of employment of drilling rigs in Tripura

Sale of Non-Iodised Salts

439 SHRI RAM NAIK Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether the Government have directed the State Governments to impose complete ban on the sale of non-iodised salts,